

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Docket No.96/2013

Date:16.9.2013

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff of Asset1: LILO of 400KV D/C Kahalgaon-Biharshariff T/L (1st Line) and associated bays at Lakhisarai S/s; Asset II: 400/132 KV, 200 MVA ICT-I along with associated bays at Lakhisarai S/s; Asset III: 400/132 KV, 200 MVA ICT-II along with associated bays at Lakhisarai S/s; Asset IV: 400 KV, 80 MVAR, Bus Reactor with associated bays at Lakhisarai S/s associated with ERSS-III in Eastern Region

Sir,

Please furnish the following information on the above mentioned petition, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 3.10.2013:-

- 1) Proof of service on the respondents and affidavit of publication in terms of provisions of CERC (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004;
- 2) Data for capital cost benchmarking, in accordance with the CERC orders dated 27.4.2010 and 16.6.2010;
- 3) Single Line Diagram (SLD) of substation(s) where the assets proposed are being commissioned, clearly showing the item(s)/equipment(s) covered in the instant petition;
- 4) PERT chart of project(s) clearly showing the critical path and activities as per investment decision and impact of delay in actual possession of land on the project completion;

- 5) Feasibility Report containing the assets covered in the instant petition.
- 6) In letters dated 23.2.2011 (pg 19) and 21.10.2011 (pg 20) annexed in the petition the land required has been mentioned as 38.055 acres but in other letters the same has been mentioned as 36.55 acres. Petitioner should clarify the position;
- 7) Whereas Investment Approval shows only Transmission Lines, in form-2 bays are also shown under the transmission lines. Petitioner may clarify it with reference to Investment Approval;
- 8) Reason(s) for increase in land cost by 112% and Foundation for structures & miscellaneous civil works by 231% in case of Asset-1 (in form-5B);
- 9) Form- 5C for all assets, clearly mentioning the date of completion of work as per contract/LoA and name of party performing the work(s);
- 10) Details of liquidated damages claimed from supplier(s)/contractor(s);
- 11) Actual date(s) of commercial operation of the assets along with revised tariff forms and Auditor/ Management Certificate, in case there is a change in anticipated date of commercial operation;
- 12) Amount of IDC and IEDC for delayed period after actual commissioning of the assets (i.e. from the period from scheduled DOCO to actual DOCO).

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)